

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 564 of 2005

Jabalpur, this the 1st day of July, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Om Prakash Gond, S/o. Tejilal Gond,
Aged 22 years, R/o. Village Choukhada,
Post Pindrai, P.S. Barela, Distt. Jabalpur
M.P.

.... Applicant

(By Advocate – Shri V.K. Singh)

V e r s u s

1. Union of India,
Department of Defence, Through
its Secretary, New Delhi.
2. General Manager,
Vehicle Factory, Jabalpur, M.P. Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :
“(i) direct the respondents to consider the case of the applicant for compassionate appointment expeditiously.”
3. The brief facts of the case are that the father of the applicant late Tejilal was employed with the respondents and he died in harness on 20th July, 2002. After his death the mother of the applicant filed an application for compassionate appointment in favour of the applicant. There are 8 members in the family of the deceased Government servant. The applicant is 10th class failed and is just 22 years of age. He belongs to Scheduled Tribe community. The family of the deceased Government servant received Rs. 1,00,000/- as terminal benefits and is also receiving family

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pension of Rs. 2500/- per month. The respondents have not considered the said representation of the applicant's mother so far. The learned counsel for the applicant argued that the respondents be directed to consider and decide the said representation of the mother of the applicant which was received by the respondents on 27.12.2002, within a time frame manner.

4. Hence, I feel that ends of justice would be met if I direct the respondents to consider and decide the said representation of the mother of the applicant received by the respondents on 27.12.2002, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. I do so accordingly. The learned counsel for the applicant is directed to send a copy of this order as well as a copy of the petition to the respondents immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.

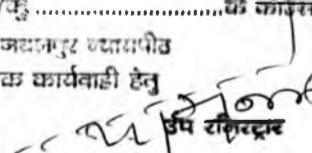

(Madan Mohan)
Judicial Member

“SA”

पृष्ठांकन सं. ओ/न्या....., जबलपुर, दि.....
 परिणिति अवधि डित: ---

- (1) सहित, उच्च न्यायालय सार एसोसिएशन, जबलपुर
- (2) अधेकान्त श्री/ मीमांसी/ द्वा रोड कार्डसल
- (3) पर्यावरण श्री/ क्षीरसी/ कु रोड कार्डसल
- (4) बंधायाल, केप्रा, जटाकार बदायामीड
 सूचना एवं आवश्यक कार्यवाही हेतु

V.K. 15/11/2011
 R.M. 1-12-2011
 (C/244/1/CP)


 उप राजस्वार